

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1239/2025

VAIBHAV ARORA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

FOR ADMISSION

Date : 19-12-2025 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. Shadan Farasat, Sr. Adv.
Ms. Varisha Sharma, Adv.
Mr. Kaustubh Chaturvedi, Adv.
Mr. Bharat Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior Counsel for the petitioner.
2. Issue notice, returnable on 21.01.2026.
3. Counter affidavit be filed within four weeks.
4. Rejoinder, if any, be filed within two weeks thereafter.
5. The provisions of the Promotion and Regulation of the Online Gaming Act, 2025, which is a parliamentary enactment, have been challenged in the instant petition.
6. These matters have already been ordered to be listed before a three-Judge Bench.
7. Let T.C.(C) No.133/2025 and other connected matters be also tagged with this matter.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR